

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 25  
ANSWERED ON FRIDAY, THE 2<sup>nd</sup> FEBURARY, 2018  
[MAGHA 13, 1939 (SAKA)]**

**RELIEF TO DISQUALIFIED DIRECTORS OF COMPANIES**

**QUESTION**

**25. SHRI VENKATESH BABU T. G.:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Government has disqualified a large number of directors of those companies which have failed to submit their annual filings for long time and if so, the details thereof;**
- (b) whether the Government has proposed to provide any relief for such disqualified directors, if so, the details thereof; and**
- (c) the time by which the above proposal is likely to be implemented?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P. P. CHAUDHARY)  
AND CORPORATE AFFAIRS**

**(a): A total of 3,09,619 Directors were disqualified under Section 164 (2) (a) read with Section 167 of the Companies Act, 2013 for non-filing of Financial Statements or Annual Returns for a continuous period of immediately preceding 3(three) financial years (2013-14, 2014-15 & 2015-16).**

**(b) & (c): Government has announced a Scheme namely "Condonation of Delay Scheme 2018" (CODS-2018) with effect from 01.01.2018 and it shall remain in force upto 31.03.2018. This scheme provides an opportunity to the defaulting companies {other than the 2,26,166 companies which have been struck off till 31.12.2017 under**

**Section 248 (1) (c) of the Companies Act, 2013} and their Directors to file their overdue documents and become 'compliant' companies/Directors.**

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